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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2956/2003

~~ This the 28th day of April, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)  
HON'BLE SH. S.A.SINGH, MEMBER (A)

1. Smt. Sumant Madhan,  
Upper Division Clerk,  
Lady Hardinge Medical College and  
Kalawati Saran Childrens Hospital,  
New Delhi.
2. Smt. Lajwanti Saini  
Lady Hardinge Medical College and  
Kalawati Saran Childrens Hospital,  
New Delhi.

(By Advocate: Sh. V.S.R.Krishna)

Versus

Union of India and others  
through

1. The Secretary,  
Ministry of Health and Family Welfare,  
Nirman Bhawan,  
New Delhi.
2. The Principal,  
Lady Hardinge Medical College and  
Kalawati Saran Childrens Hospital,  
New Delhi.
3. Ms. Sunita,  
Upper Division Clerk,  
Lady Hardinge Medical College and  
Kalawati Saran Childrens Hospital,  
New Delhi.

(By Advocate: Sh. R.V.Sinha)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

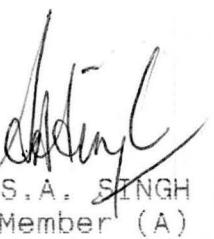
Applicants have filed this OA seeking quashing of the impugned seniority list and seeking a direction to the respondents to regularise the applicants from the date of declaration of results of the examination and to give the benefit of the OM dated 7.8.1982 to the applicants and for a direction to issue a fresh sesniority list strictly in terms of the orders issued by the respondents and to grant to the

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applicants all consequential benefits of seniority, promotions etc.

2. Reliefs claimed by the applicants have been acceded to by the respondents as respondents in their reply have stated that they have already issued a fresh seniority list dated 22.1.2004. Counsel for applicants states that with this seniority list applicants are also entitled to the consequential benefits.

3. We are also of the view that now seniority list is rectified, so applicants are also entitled to all consequential benefits in accordance with rules. OA stands disposed of.

  
( S.A. SINGH )  
Member (A)

  
( KULDIP SINGH )  
Member (J)

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